## Central Administrative Tribunal Principal Bench

CP No.418/2009 OA No.830/2003

New Delhi, this the 6<sup>th</sup> day of November, 2009

Hon'ble Mr. Shanker Raju, Member (J) Hon'ble Dr. Ramesh Chandra Panda, Member (A)

T. B. Tyagi S/o Late S. M. B. Tyagi R/o 1/3549, Tyagi Colony, Raj Nagar Extension, Loni Road, Shahdara, Delhi.

... Applicant.

(By Advocate : Sh. Amit Anand)

## Versus

- Sh. Rakesh Mehta (Chief Secretary)
   Government of NCT of Delhi
   Delhi Sachivalaya,
   I. P. Estate
   New Delhi 110 002.
- Sh. Chandra Bhushan Kumar Director of Education Government of NCT of Delhi Old Sectt. New Delhi.

... Respondents.

(By Advocate : Sh. Vijay Pandita)

## : ORDER (ORAL):

Hon'ble Mr. Shanker Raju, Member (J)

As per respondents order dated 5.11.2009, our directions are complied with which is stated to be affirmed by the High Court in WP No.19134/2004. If anything is yet to be done applicant may point out to the respondent by way of an additional representation. The respondents are directed to comply with it if it falls within the



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directions issued by the Tribunal as this is the case where the entire period since 1973 till post retirement of the applicant has to be decided. We accept arrears to be disbursed to the applicant within four weeks from today. CP stands disposed of. Notices are discharged.

(Dr. Ramesh Chandra Panda)
Member (A)

(Shanker Raju) Member (J)

S. Ram

/pj/